

8

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

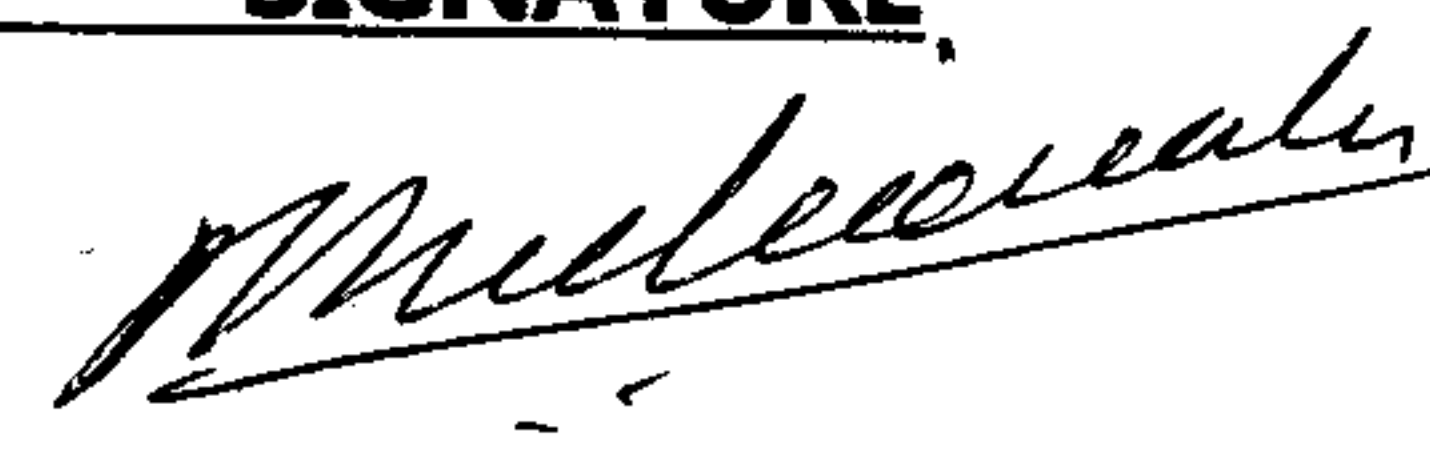

IA 40 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: **Hamon Research Contrell India Pvt Ltd.**
V/s.
Satish Kumar Gupta, RP.

Section of the Companies Act: **Section 60 of the Insolvency and Bankruptcy
Code**

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S-GODIAWALA	ADVOCATE	APPLICANT	
2.	SAHIL SHAH	ADVOCATE	RESPONDENT	

ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Sahil Shah present for RP.

Applicant counsel endorsed that he is withdrawing the application as per the instruction of applicant.

Permitted to withdraw.

Application IA 40/2018 is disposed of as withdrawn.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.